CENTRAL ADMINISTRATIVE TRIBUNAL MUMBAI BENCH

 $O[A-S-79] \ge \infty I$ CP No.21/2003 and MP-353/2003

1st May, 2003

MP-353/2003 has been moved by the respondents for further extension of time. Shri V.S.Masurkar, learned counsel for respondents has submitted that other Ministries are involved for in taking decision for the implementation of the decision in the OA. immedially It has not become possible to take decision and the delay for implementation is neither intentional nor motivated but due to unavoidable lengthy administrative procedure. He has drawn our attention to a letter dated 28/3/2003 wherein the directions the Director (S&D) Shri V.K.Sharma has stated the position stated by the CPWD with regard to eur inability to abolish all the 600 posts of Drafts man as recommended by the Expenditure Reforms I this Commission, has been intimated to the Finance Division by Ministry of Urban Development. They have been requested to take up the matter with Committee of Secretaries. According to Shri V.S.Masurkar, the matter is now pending with the Secretary Committee and some decision will be taken very soon. It appears that the matter is pending at the highest level and since the policy decision is required to be taken by the Government and the matter also involves the consideration of abolition of the post, It is understandable that some time would be required. As observed - elephani-Hon'ble High Court, departmental bierarchy never moves very fast and departmental delays can be understandable. However, in instant case we find that sufficient time has already been The Ministerial dealings and the procedural delays cannot be a ground for asking for extension of further t.ime learned counsel for respondents has opposed further

extension of time, submit that more than sufficient time has already been given. We would like to point out to the authorities concerned, delay in implementation of the order in OA should not be a measure for extension of time for other case. In the circumstances of the present case, since the orders were passed by Tribunal on 20/8/2001, and since it takes some time to carry out the implementation of the order, though we have already granted sufficient time, in the interest of justice, we are extending the time as a last chance with a rider that any further extension shall not be considered. The MP is therefore allowed and time is extended till allowed with the above directions. MP stands disposed of.

CP-21/2003 be listed on 7/8/2003

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(SHANKAR PRASAD)
MEMBER(A)

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(A.S.SANGHVI)
MEMBER(J)

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Goveled vide 15/7/2003 Shankarana (